CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DLHI

(9)

OA 2540/98
MA 1444/99

with

OA 2541/98, OA 2542/98, OA 2543/98, OA 2544/98
MA 1445/99 MA 1433/99 MA 1448/99 MA 1443/99

OA 2545/98 OA 2546/98 OA 11/99
MA 1462/99 MA 1432/99 MA 1442/99

New Delhi this the 22nd day of November, 1999

Hon'ble Shri S.R. Adige, Vice Chairman(A)

Hon'ble Smt.Lakshmi Swaminathan, Member(J)

OA 2540/98
MA 1444/99

Balram Yadav
H.No.41,Jharoda Ext.II
Delhi
TOA(G) (CL 5398)

.. Applicant

(By Advocate Sh.H.C.Sharma )

Versus

Union of India through Secretary,
Deptt.of Telecommunication,
Sanchar Bhawan, New Delhi.

.. Respondent

(Ms Geetanjali Goel proxy counsel
for Sh.V.K.Rao )

OA 2541/98
MA 1445/99

N.R. Singh, P.I.
S/O Ramchander Singh
E-163,West Vinod Nagar, Delhi.

.. Applicant

(By Advocate Shri H.C. Sharma )

Versus

Union of India through
Secretary Deptt.of Telecommunication,
Sanchar Bhawan, New Delhi.

.. Respondents

(Ms Geetanjali Goel proxy counsel
for Sh.V.K.Rao )

OA 2542/98
MA 1433/99

J.P.S. Sengar
JTO(ES-2885)

.. Applicant

(By Advocate Shri H.C. Sharma )

Versus

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1.Union of India through
Secretary, Deptt.of
Telecommunication, Sanchar Bhawan,
New Delhi. .. Respondent

(By Advocate Ms.Geetanjali Goel proxy
counsel for Sh.V.K.Rao )

OA 2543/98
MA 1448/99

Shyam Vir Singh
S/O Sh.Sadhuram
E-10B, Ganesh Nagar,
Pandav Nagar, New Delhi. .. Applicant

(By Advocate Sh.H.C.Sharma )

Versus

UOI through Secretary,
Departmentlof Telecommunication,
Sanchar Bhawan, New Delhi. .. Respondent

(By Advocate Ms.Geetanjali Goel proxy
counsel for Sh.V.K.Rao )

OA 2544/99
MA 1443/99

Subhash Chandra,
JTO S/O Sh.Desh Raj
E 522, Prem Gali East Babarpur,
Delhi. .. Applicant

(By Advocate Sh.H.C.Sharma )

Versus

UOI through Secretary,
Department of Telecommunication,
Sanchar Bhawan, New Delhi. .. Respondent

(By Advocate Ms Geetanjali Goel proxy
counsel for Shri V.K.Rao )

OA 2545/99
MA 1462/99

Raj Mal S/O Rai Singh
(P I 1983) V & P.O.Bayanpur
(Sonepat) .. Applicant

(By Advocate Sh.H.C.Sharma )

Versus

UOI through Secretary,
Deptt.of Telecommunication,
Sanchar Bhawan, New Delhi. ..Respondent

(By Advocate Ms Geetanjali Goel proxy
counsel for Sh.V.K.Rao )

OA 2546/98
MA 1432/99

Raj Vir Singh
S/O Sh.Durjan Singh
C-64,Gali No.3, Chhajupur,
Delhi. .. Applicant

(By Advocate Sh.H.C.Sharma )

Versus

Union of India through Secretary,
Department of Telecommunication,
Sanchar Bhawan, New Delhi.

(By Advocate Ms Geetanjali Goel proxy
counsel for Sh.V.K.Rao.)

OA 11/1999
MA 1442/99

Munna Lal Nishad
S/O Sh.Kasi Ram
446,DDA Janta Flats,
Badarpur, New Delhi. .. Applicant

(By Advocate Sh.H.C.Sharma )

Versus

Union of India through Secretary,
Department of Telecommunication,
Sanchar Bhawan, New Delhi.

(By Advocate Ms.Geetanjali Goel proxy
counsel for Sh.V.K.Rao )

O R D E R (ORAL)

(Hon'ble Shri S.R. Adige, Vice Chairman(A)

As these cases involved common questions of law and facts, they are being disposed of by this common order.

2. Applicant in all these OAs seeks a direction to the respondents to consider revoking the Suspension orders by which they have been placed under suspension, with consequential benefits.

3. We have heard applicants counsel Shri Sharma and respondents counsel Ms.Geetanjali Goel.

4. We note that the applicants have been under suspension for a considerable length of time, and in one of those cases suspension order was issued as far back as on 23.12.90-Sh.Muuna lal Nishad Vs. UOI (OA 11/1999).

(12)

5. Ms Goel is not able to tell us on what date the cases for continuation of the suspension orders were reviewed last by respondents, in accordance with Rules and instructions on the subject.

6. Under the circumstances, these OAs are disposed of with a direction to the respondents to treat the OAs filed by applicants as their representations and thereafter review their cases as to whether the suspension orders require still to be continued or not, by means of a reasoned orders in accordance with rules and instructions on the subject.

7. These directions should be implemented within six weeks from the date of receipt of a copy of this order under intimation to each of the applicants. In the event that the suspension order of any of the applicants is revoked, pursuant to this order, he shall be entitled to such consequential benefits as are admissible under rules, instructions and judicial pronouncements.

8. Let a copy of this order be placed in OA 2541/98,OA 2542/98, OA 2543/98,OA 2544/98,OA 2545/98, OA 2546/98 and OA 11/99.

(Smt.Lakshmi Swaminathan)
Member(J)

(S.R. Adige)
Vice Chairman(A)

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